

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A No. – 060/001536/2017

Date of decision: 22.12.2017

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...

Radha Rani widow of Sh. Siri Kishan, aged 80 years, resident of H.No.1462, Sector 6, Karnal, District Karnal (Group 'C').

**...APPLICANT
VERSUS**

1. Union of India through its Secretary, Ministry of Communication, Department of Post, Daak Bhawan, Sansad Marg, New Delhi-110001.
2. Chief Post Master General, Department of Post (India), Haryana Circle, Ambala-133001.
3. Senior Superintendent of Post Offices, Department of Post (India), Karnal Division, Karnal.
4. Director of Accounts (Postal), Department of Post, Haryana Circle, Ambala.

...RESPONDENTS

PRESENT: Sh. Manoj Chahal, counsel for the applicant.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. Present O.A. has been filed wherein applicant seeks the following relief:-

“8(i). The respondents be directed to re-fix the family pension of the applicant as per her entitlement under the rules @30% of last basic pay drawn or to the tune of Rs.150+DA w.e.f.18.09.1985 with all consequential benefits along with 18% interest on the arrears so calculated from the date of accrual till final payment.”

2. Heard Sh. Chahal who submitted that despite there being representation on 27.11.2015 by the applicant for grant of same very

benefit as claimed in the present O.A., respondents have not passed any order. However, he submitted through reply to her RTI application, they have informed that the applicant is not entitled to the benefit claimed by her, but they have not passed any order which can be impugned before Court of law. Therefore, he submitted that let direction be issued to the respondents to consider and decide her claim by passing a reasoned and speaking order.

3. Issue notice to the respondents.
4. Sh. Ram Lal Gupta, Sr. Standing Counsel for Union of India, who is present in the Court accepts notice and does not object to aforesaid prayer of the applicant. However, he prayed that four weeks time be granted to the respondents for the purpose.
5. Accordingly, the O.A. is disposed of with a direction to the respondents to decide the aforesaid representation of the applicant by passing a reasoned and speaking order within a period of four weeks, as prayed.
6. Disposal of the O.A. in the above terms shall not be construed as an opinion on the merit of this case.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Date: 22.12.2017.
Place: Chandigarh.

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